

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.3050 of 2014

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Renu Yadav w/o Sri. Satyendra Kumar Yadav R/o village Singrahi, P.O. &
P.S. Lokahi, Dist. – Madhubani.

.... Petitioner/s

Versus

1. The State of Bihar through the Secretary, Department of Land Revenue,
Government of Bihar, Patna.
2. The District Magistrate, Madhubani.
3. The Deputy Collector, Land Reform, Dist.- Madhubani.
4. The Circle Officer, Lokahi, Dist.-Madhubani.
5. The Officer Incharge, District Revenue Branch, Madhubani.
6. Asarafi Yadav, S/o Late Lalji Yadav, R/o village-Amarpura, P.S.
Lokahi, Dist.-Madhubani.

.... Respondent/s

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Appearance :

For the Petitioner/s :
For the Respondent/s :

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**CORAM: HONOURABLE MR. JUSTICE AHSANUDDIN
AMANULLAH**

ORAL ORDER

2 07-02-2014 Heard learned counsel for the petitioner and learned AC
to GP 31 for the State.

The petitioner seeks direction upon the respondents to
remove the encroachment over the public road/land over Khesra
No. 1099, Khata No. 275 situated at Jhahuro Tola, Amarpura,
Thana No. 38, P.S. – Lokahi, District - Madhubani.

Learned counsel for the petitioner submits that the said
public land has been encroached upon by the respondent no. 6

and his other family members.

In view of the order which this Court proposes to pass, it is not deemed necessary to issue notice to the respondent no. 6 in the present proceeding as this Court is not adjudicating upon the factum of encroachment.

Learned counsel for the State submits that the matter may be disposed off with a direction to the appropriate authority to take proper steps.

Considering the facts and circumstances of the case and upon hearing submissions of learned counsels for the parties, the writ application stands disposed off with a direction to the respondents no. 2 to 5 to ensure that the aforementioned public road/land is made free from any encroachment by any private person. They shall be obliged to take appropriate action in accordance with law and take the proceedings to their logical conclusion after notice and due opportunity of hearing to all the concerned parties.

Let the exercise be completed within a maximum period of three months from the date of production/receipt of a copy of this order on the respondents.

(Ahsanuddin Amanullah, J)

Prakash/-